GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 3575
TO BE ANSWERED ON APRIL 03, 2023

CONTROL OF DISTRICT ADMINISTRATION ON PMAY(U)

NO. 3575.   SHRI M MOHAMED ABDULLA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a)   whether incase the district administration controls the setting up of targets for the number of houses in anurban area under PMAY-U it will avoid the problems occurring due to the ineligible beneficiaries; and

(b)   the reasons for not placing settingof urban area-wise target under the district administration control?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

(a) & (b)'Land' and 'Colonization' are State subjects. Schemes related to housing in their respective areas are implemented by States/ Union Territories (UTs). However, Government of India is supplementing the efforts of States/ UTs by providing Central assistance under Pradhan Mantri Awas Yojana-Urban (PMAY-U) since June, 2015 to provide pucca houses with basic amenities to all eligible urban beneficiaries. PMAY-U is a demand driven scheme and Government of India has not fixed any target for construction of houses.

Identification of eligible beneficiaries and implementation of projects under PMAY-U is the responsibility of State/ UT Governments concerned. All State/UT Governments prepare project proposals as per demand in consonance with scheme guidelines of PMAY-U. The project proposals are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of respective States/UTs before consideration by Central Sanctioning and Monitoring Committee (CSMC) for sanctioning Central Assistance.

Based on the projectproposals submitted by States/ UTs, more than 1.20 crore houses have been sanctioned as on 20.03.2023. Of the sanctioned houses, 109.40 lakh have been grounded for construction; of which 72.72 lakh are completed/ delivered to beneficiaries.

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